

**GOVERNMENT OF INDIA
NEW AND RENEWABLE ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:3184
ANSWERED ON:15.03.2013
CENTRAL ELECTRICITY REGULATORY COMMISSION
Rao Shri Nama Nageswara

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Central Electricity Regulatory Commission has prescribed any norms for determining tariffs of electricity generated from various renewable energy sources;
- (b) if so, the details thereof;
- (c) whether these guidelines are binding on all the State Electricity Regulatory Commission; and
- (d) if not, the reasons therefor?

Answer

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH)

(a),(b),(c)&(d): Yes, Madam. Central Electricity Regulatory Commission (CERC) determines the generic tariff for various renewable energy sources at the beginning of each year. However, the State Electricity Regulatory Commissions (SERCs) determine tariffs for various renewable energy sources specific to the respective state and the generic tariff as determined by CERC is not binding. Summary of the generic tariff for renewable energy technologies for the financial year 2012-13 determined by CERC vide its order dated 27 March 2012 is given at Annexure.

Annexure

Annexure referred to in reply to Parts (a),(b),(c)&(d) of Lok Sabha Unstarred Question No. 3184 for 15.03.2013
Generic Tariff for Renewable Energy Technologies for Financial Year 2012-13

Source Estimated cost of electricity
 generation(Financial) (Rs. / kWh)

Small Hydro Power 3.54-4.88

Wind Power 3.73-5.96

Biomass Power 5.12-5.83

Bagasse Cogeneration 4.61-5.73

Solar Power 10.39-12.46